

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s VARDAAAN CONTRACTS PRIVATE LIMITED

S. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s. VARDAAAN CONTRACTS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	29 th January, 2003
3	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31909DL2003PTC118712
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office M/s. VARDAAAN CONTRACTS PRIVATE LIMITED Plot No. 44-48, Shop at Plot No. - 48, Block - B, Matiala Extn. Uttam Nagar, West Delhi, New Delhi, Delhi - 110059.
6	Insolvency commencement date in respect of corporate debtor	02 nd November, 2020 <i>(The undersigned received Order of the Hon'ble NCLT, New Delhi Bench, Court-III on 07th November, 2020)</i>
7	Estimated date of closure of insolvency resolution process	06 th May, 2021 (180 th day from the date of receipt of order i.e. commencement of Insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Rajesh Kumar Gupta Registration No.: IBBI/PA-003/IP-N00198/2018-2019/12308
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-43, Dilshad Colony East, Delhi - 110095. Email : rgadv21@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: G-22, Lower Ground Floor, Jangpura Extension, New Delhi-110014 Email: vcpl.cirp@gmail.com
11	Last date for submission of claims	21 st November' 2020 (14 th day from the date of receipt of order i.e. 07 th November' 2020)
12	Glasses of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-III has ordered the commencement of a Corporate Insolvency Resolution Process of **M/S VARDAAAN CONTRACTS PRIVATE LIMITED** on 02.11.2020 but order of appointing the undersigned as interim resolution professional of **M/S VARDAAAN CONTRACTS PRIVATE LIMITED** has been received on 07.11.2020.

- The creditors of M/S VARDAAAN CONTRACTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 21st November, 2020 (from the date of receipt of Order i.e. 07th November, 2020), to the interim resolution professional at the address mentioned against item No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- Submission of false or misleading proof of claims shall attract penalties.

Date : 07.11.2020
Place : Delhi

RAJESH KUMAR GUPTA
INSOLVENCY PROFESSIONAL
R.No. IBBI/PA-003/IP-N00198/2018-2019/12308
Rajesh Kumar Gupta
Interim Resolution Professional
M/S Vardaan Contracts Private Limited
IBBI/PA-003/IP-N00198/2018-2019/12308